

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 157/MP/2024

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 4.

Petitioner : Lakadia-Vadodara Transmission Project Limited (LVTPL)

Respondents : Adani Wind Energy Kutchh One Limited and Ors.

Date of Hearing : **22.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Arjun Agarwal, Advocate, LVTPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the Commission's approval for creation of security interest over the Petitioner's assets, including all movable and immovable assets, in favour of the Respondent No. 4, Catalyst Trusteeship Limited, the security trustee for the benefit of new lenders, namely, HDFC Bank Limited, India Infrastructure Finance Co. Ltd., and Bank of Baroda for a sum of Rs.1840 crore.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (i) Admit and issue notice to the Respondents.
- (ii) Respondents to file their respective replies, if any, within a week with a copy to the Petitioner who may file its rejoinder, if any, within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

